

HIGH COURT OF CHHATTISGARH: BILASPUR

ENDORSEMENT

Endt. No. 833 /Confdl./2018
II-2-4/2002 (Part-II)

Bilaspur, dated the 25/07/2018

Copy of Order F.No. 7300/2704/XXI-B/C.G./18 dated 24.07.2018 issued by the Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Raipur forwarded to: -

- i) Shri Sanket Kumar Khanday, Chairman, Permanent Lok Adalat, Durg for information and compliance. Shri Sanket Kumar Khanday is directed to handover charge of the post of Chairman, Permanent Lok Adalat, Durg immediately.
- ii) District & Sessions Judge, Durg for information. He is requested to ensure that Shri Sanket Kumar Khanday hands over charge immediately. He is further requested to send a copy of the handing over charge report of the concerned officer to this Registry.
- iii) Budget Officer, High Court of C.G., Bilaspur for information.
- iv) Deputy Registrar/Assistant Registrar/ Section Officer/In-charge, Checker/ Complaint/ Confidential, High Court of Chhattisgarh, Bilaspur for information.
- v) In-charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload this endorsement in the official web-site of this High Court.

 25.7.2018

(NEELAM CHAND SANKHLA)
REGISTRAR GENERAL

GOVERNMENT OF CHHATTISGARH
LAW & LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA
MAHANADAI BHAWAN, NAYA RAIPUR (CG) 492002

//ORDER//

Raipur, dated 24.07.2018

F.No.7300/2704/XXI-B/C/G./18:- The Government of Chhattisgarh, accepting the recommendation of the Hon'ble High Court of Chhattisgarh for termination of services of Shri Sanket Kumar Khandey, Member of Higher Judicial Service, presently posted as Chairman, Permanent Lok Adalat, Durg, made in accordance with sub-rule (4) of Rule 9 of the Chhattisgarh Higher Judicial Service (Recruitment and Conditions of Service) Rules, 2006, hereby, terminates the services of above mentioned Shri Sanket Kumar Khandey, with immediate effect.

By Order and in the name of the
Governor of Chhattisgarh,

(Ravishankar Sharma)
Principal Secretary
Government of Chhattisgarh
Law & Legislative Affairs Department


Endt. No.7301/2704/XXI-B/C.G/18

Naya Raipur date. 24.7.2018

Copy forwarded to:-

- ✓ 1. Registrar General, High Court of Chhattisgarh, with reference to his D.O No.828/Confdl/2018/II-02-04/2002(Part-II) Bilaspur dated 20th July, 2018.
2. Accountant General, Chhattisgarh, Raipur,
3. Principal Secretary to Hon'ble Chief Minister, Mantralaya, Naya Raipur,
4. Joint Secretary to Chief Secretary, Government of Chhattisgarh, Mantralaya, Naya Raipur,
5. Private Secretary to Hon'ble Law Minister, Naya Raipur,
6. Member Secretary, Chhattisgarh State Legal Service Authority, Vidhik Sewa Marg, Bilaspur,
7. Staff Officer to Principal Secretary, Law, Government of Chhattisgarh, Mantralaya, Naya Raipur,
8. Shri Sanket Kumar Khandey, Member of Higher Judicial Service, presently posted as Chairman, Permanent Lok Adalat, Durg,
9. Deputy Director, Government Regional Printing Press, in front of Indrawati Bhawan, Naya Raipur C.G for publication in the forthcoming Gazettes (Extra Ordinary),

for information and necessary action.

 24.7.18

(Maneesh Kumar Thakur)
Additional Secretary
Government of Chhattisgarh
Law & Legislative Affairs Department